

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No.6818 of 2026

Suram Singh	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

ORDER

1. The appellant had filed an application dated March 15, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 17, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated March 27, 2026 (Reg. No. SEBIH/A/P/26/00020, received by the Office of Appellate Authority on April 02, 2026). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application-** The appellant, vide his application sought the following information:

“I am filing this application under the provisions of the Right to Information Act 2005 regarding my refund claim filed in connection with PACL India Limited. The details of my claim are as follows:

*Name of Investor: Suram Singh
Claim ID: U058294xxxx
Amount Claimed: 200000*

It has come to my notice that the amount shown in my claim record is 19999 which appears to be incorrect. The actual amount invested by me was 199999 approximately 200000. It seems that due to a clerical or data entry error the amount has been wrongly recorded. Therefore I request the following information under the RTI Act:

1. *The amount recorded in the official records of SEBI or PACL Refund Committee against my Claim ID U058294xxxx.*
 2. *Certified copy of the investment details available in SEBI records relating to my claim.*
 3. *The reasons for recording the amount as 19999 instead of the actual invested amount.*
 4. *The procedure required to correct the discrepancy in the claim amount.*
 5. *The present status of my PACL refund claim.”*
3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. However, the respondent also informed that the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: April 28, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA